

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
PANACHE ALUMINIUM EXTRUSIONS PRIVATE LIMITED

Relevant Particulars		
1	Name of Corporate Debtor	Panache Aluminium Extrusions Private Limited
2	Date of Incorporation of Corporate Debtor	26 th August 2009
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Pune Registration Number – 138957
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U27101PN2009PTC138957
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: Survey No:187, Plot No:1, Shivaji Nagar Road, Village - Ahire, Taluka Khandala, Khandala – Maharashtra - 412802
6	Insolvency Commencement Date in respect of Corporate Debtor	Date of Order: 31 st December 2019 Date of Receipt of Order: 2 nd January 2020
7	Estimated date of closure of Insolvency Resolution Process	28 th June 2020 (180 days from 31 st Dec. 2019)
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Anuj Bajpai IBBI Registration No: IBBI/PA-001/IP-P00311/2017-18/10575
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Address: 708, Raheja Centre, 7 th Floor, Nariman Point, Mumbai - 400021, Maharashtra Email: anuj19603@yahoo.co.in
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Headway Resolution and Insolvency Services Pvt. Ltd. 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: cirppanache@gmail.com
11	Last date for submission of claims	16 th January 2020 (14 days from date of receipt of certified copy of order)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the **Panache Aluminium Extrusions Private Limited**, vide its Order CP(IB) No. 2808/MB/C-II/2018 dated 31st December 2019; Copy of order received on 2nd January, 2020.

The creditors of **Panache Aluminium Extrusions Private Limited** are hereby called upon to submit a proof of their claims on or before 16th January 2020 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Name and Signature of Interim Resolution Professional: Anuj Bajpai

Date and Place: 2nd January 2020 and Mumbai

